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6	119	(Hundred & Nineteenth Report)	Access to Exclusive Forum for victims of Motor Acci- dents under Motor Vehicles Act, 1939.	19-2-81					
7	120	(Hundred Twentieth Report)	Manpower planning in Judiciary : A Blue print	31-7-87					
8	121	(Hundred twenty-first Report)	A new Forum for Judicial Appointments.	31-7-87/					
9	122	(One Hundred and Twenty Second Report)	Forum for National Unifer- mity in Labour Adjudica- tion.	9-12-87/8					
10	123	(One Hundred and Twenty Third Report)	Decentralisation of Adminis- tration of Justice : Disputes involving centres of H igher Education.	15-1-88					
11	124	(One Hundred and Twenty Fourth Report)	The High Court Arrears—A Fresh Look.	<b>29-</b> 2- 8					
*2 1988		Transferred to the 10th May,	Lok Adalats conducted in	Audhra					
1200	·		Pradesh						
*268. [Transferred to the 11th May, 1988). Setting up of family courts *269. SHRI HARVENDRA SINGH MANSPAL: Will the Minister of LAW AND JUSTICE be pleased to state: (a) whether a law was passed during 1984 to set up family courts in the States and Union Territories; (b) if so, the reasons for not setting up these court so far; and (c) what further steps Government propose to take in this regard?			<ul> <li>*270. PROF. C. LAKSHMANNA: Wi the Minister of LAW AND JUSTICE b pleased to state:</li> <li>(a) what was the number of Lok Ada lats which have been conducted in Andhu Pradesh so far; and</li> <li>(b) what is the number of cases take up at these Lok Adalat meetings an finally settled?</li> <li>THE MINISTER OF LAW AND JUSTICE (SHRI BINDESHWARI DUBEY (a) According to information availab with the Committee for Implementin Legal Aid Schemes, 64 Lok Adalats hav been conducted in Andhra Pradesh so fur where 67,339 casese were settled.</li> </ul>						
					THE MINISTER OF LAW AND JUSTICE (SHR1 BINDESWARI DU- BEY) : (a) Yes, Sir.			(b) Information in regard to the numb of cases taken up at the Lok Adalats being collected.	
							d (c) It is for the State Gov-	Manufacture of low-priced	computer
traments/Union Territory Administra- tions to set up these courts and the State Governments have been reminded			*271. SHRI RAJNI RANJAN SAH Will the PRIME MINISTER be please to state:						
fron to s	n iim	e to time emphasising the need family courts expeditiously.	(a) whether Government have formul ted a scheme to manufacture low-price computers; and						